

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT-I)  
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **23.03.2021** at **2.00 P.M**  
THROUGH VIDEO CONFERENCING

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**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)**  
**SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**  
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IA/MA/IBA/TCP/TCA/CP/CA No : CONT.PET/01/2021 IN MA/937/IB/2019 IN CP/510/IB/2017  
NAME OF PETITIONER : Shri R Raghavendran (Liquidator)  
M/s Veasons Energy Systems Pvt Ltd  
NAME OF RESPONDENT : Tmt.Sudha Devi I.A.S,  
M/s Tamil Nadu Civil Supplies Corporation (TNCSC) & 2 Ors  
SECTION : Sec 425 Of CA 2013  
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**ORDER**

Learned Counsel for Petitioner / Liquidator Mr. B. Dhanraj is present through video conferencing platform.

It is brought to the notice of this Tribunal by Learned Counsel for Petitioner / Liquidator that as against the order passed by this Tribunal giving right to the contempt application filed by the Petitioner / Liquidator, Writ Petition No.2461/2021 has been preferred before the Hon'ble High Court challenging the said order and the same is pending before the Hon'ble High Court and the same may be listed within a couple of days and further submits that there is no interim order which has been passed by the Hon'ble High Court in relation to the impugned order passed by this Tribunal.

However, since the matter is pending before the Hon'ble High Court in the fitness of things we are of the view that this matter be adjourned by a period of ten days to await order to be passed by the Hon'ble High Court in this regard.

Post this matter on **19.04.2021**.

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**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

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**(R.VARADHARAJAN)**  
MEMBER (JUDICIAL)